

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

C.P-224-(ND)/2017

IN THE MATTER OF:

M/s. GAV Developers (P) Ltd

.. PETITIONER

Vs.

M/s. Shubh Advisors (P) Ltd & Ors.

.. RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 12.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that an application bearing No. CA-37(C-III)ND/2017 has been moved under NCLT Rule read with Section 9 on behalf of the petitioners for preponement of the date of hearing.

It is pointed out by the Ld. Counsel for the petitioner that in relation to the main Company petition, notice has been served on the respondents. It is further represented that affidavit of service has also been filed along with the Tracking report in relation to proof of service with a copy in advance of the petition on the respondents.

Contd -



Taking into consideration the plea of the applicant/petitioner in Paragraph 6 & 7 of the application, the matter is fixed for an early date for hearing on Friday, the 15th Sept, 2017. A copy of this order will be served to the Ld. Counsel for the respondents, if any who have entered appearance or on the respondents individually in relation to the date of hearing fixed on 15th September, 2017, for the appearance of the respondents.

Dasti process is allowed.

List on 15.9.2017.

Surjit
12.9.2017

Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)